



\$~13 & 26 IN THE HIGH COURT OF DELHI AT NEW DELHI W.P.(C) 5202/2010, CM APPL. 35705/2018 +INDIAN AIRLINES KAMGAR SANGHTAN Petitioner Through: Mr. Counsel (appearance not given) versus NATIONAL AVIATION COMPANY OF INDIA LTD AND ANR Respondents Through: Dr. Lalit Bhasin, Ms. Nina Gupta. Ms. Ananya Marwah and Mr. Ajay Pratap Singh, Advocates Ms.Anjana Gosain, Ms.Shalini Nair, Ms.Ritika Khanagwal, Advocates for UOI. W.P.(C) 1861/2022 & CM APPL. 5333/2022 +AIR INDIA LTD Petitioner Dr. Lalit Bhasin, Ms. Nina Gupta. Through: Ms. Ananya Marwah and Mr. Ajay Pratap Singh, Advocates versus UNION OF INDIA AND ANR. Respondents Ms.Anjana Gosain, Ms.Shalini Nair, Through: Ms.Ritika Khanagwal, Advocates for UOI. **CORAM:** HON'BLE MR. JUSTICE DINESH KUMAR SHARMA <u>O R D E R</u> 12.09.2022 %

Dr.Lalit Bhasin, learned counsel for Air India Ltd., who is appearing through VC, has sought one week's time to file the affidavit. Let the affidavit be filed within one week with copy to the counsel for the opposite party.

Ms.Anjana Gosain, learned counsel for the UOI states that they will

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be in a position to file the affidavit only after the perusal of the affidavit to be filed by the Air India Ltd.

List on 27.09.2022.

DINESH KUMAR SHARMA, J

SEPTEMBER 12, 2022 rb